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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 28th October, 2026

Uploaded on: 30th October, 2026

\# **CNR No. DLHC010494372026**

\+ **W.P.(C) 15182/2026**

HAKIM SINGH .....Petitioner

Through: Mr. Sanjay Baniwal and Ms. Manisha, Advs.

versus

MUNICIPAL CORPORATION OF DELHI AND ORS. .....Respondents

Through: Mr. Harshit Joshi - Government Pleader for R-2 and R-3
s. Poonam, Adv. for R-2 and 3

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

2. This is a petition filed by the Petitioner who is stated to be a disabled person and holds a Certificate of Vending bearing URI: 2601233 *(hereinafter, 'COV').*

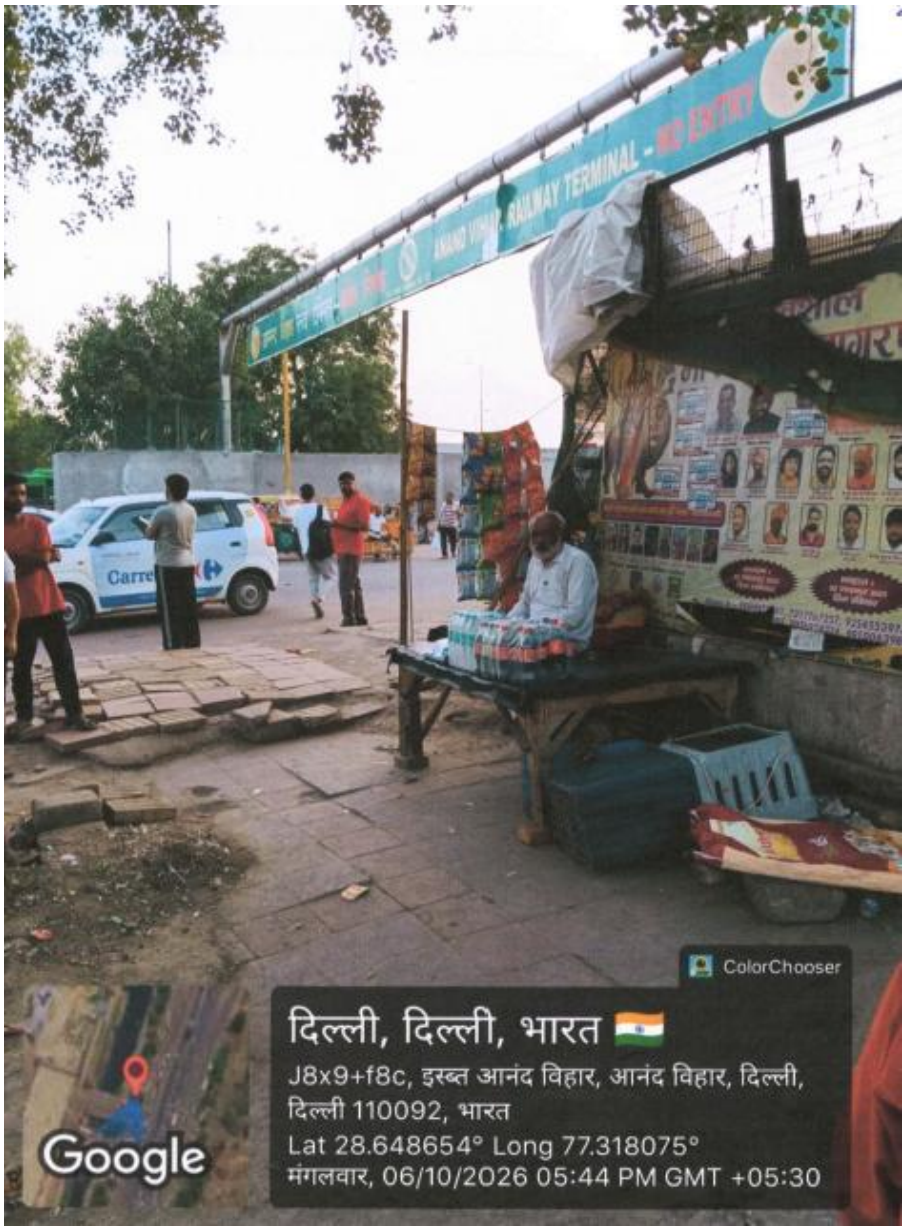
3. The COV issued to the Petitioner is under the category of 'Others', and the Petitioner's case is that he is vending outside the Anand Vihar Railway Terminal.

4. The disability certificate of the Petitioner has also been placed on record, according to which he is suffering from 60% locomotor disability.

5. The photograph of the vend of the Petitioner, as placed on record, is set

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Signing Date:30.10.2026 17:46

out below:



6. It is the case of the Petitioner that a representation dated 24th September, 2026 has been made by him to the concerned Commissioner, MCD for conversion of the category of his COV. However, the same has not been decided till date and due to this, he is being severely prejudiced as the authorities continue to harass him while vending.

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7. Under these circumstances, taking an empathetic view of the fact that the Petitioner has a locomotor disability, the following directions are issued:

(i) The Petitioner shall appear before the concerned Assistant Commissioner, MCD on **2nd November, 2026** at **11.30 a.m.**;

ii) After hearing the Petitioner, the concerned Assistant Commissioner, MCD shall decide the representation dated 24th September, 2026 made by the Petitioner within a period of 2 months;

iii) In the meantime, until the representation is decided, the Petitioner's vending site shall be inspected by the Assistant Commissioner. If the Petitioner can continue to vend at the said site, he shall not be disturbed, subject to him complying with the terms of his COV;

iv) In case the Petitioner needs to be allocated an alternate site, the Assistant Commissioner shall identify any other area in the vicinity of the present vending area, from where the Petitioner can peacefully vend. The alternate site, if required, shall be allocated to the Petitioner within a period of 3 weeks from the date of this order.

8. All rights and remedies of the Petitioner are left open.

9. Petition is disposed of in these terms. All pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

OCTOBER 28, 2026/ss

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